

50/600

**CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

M.P-117/96 order sheet Pg-1 to 2 INDEX

disposed date - 20/02/97

O.A/T.A No. 180/96.....

R.A/C.P No......

E.P/M.A No. 117/96.....

1. Orders Sheet. OA-180/96.....Pg..... 1.....to..... 3.....
2. Judgment/Order dtd. 03/03/97.....Pg..... No. separate order Dismissed.....
3. Judgment & Order dtd.....Received from H.C/Supreme Court
4. O.A..... 180/96.....Pg..... 1.....to..... 4.6.....
5. E.P/M.P. 117/96.....Pg..... 1.....to..... 7.....
6. R.A/C.P..... NIL.....Pg.....to.....
7. W.S..... NIL.....Pg.....to.....
8. Rejoinder..... NIL.....Pg.....to.....
9. Reply..... NIL.....Pg.....to.....
10. Any other Papers..... NIL.....Pg.....to.....
11. Memo of Appearance.....
12. Additional Affidavit.....
13. Written Arguments.....
14. Amendment Reply by Respondents.....
15. Amendment Reply filed by the Applicant.....
16. Counter Reply.....

SECTION OFFICER (Judl.)

OA No. 180/96

Sri L. N. Dev Purkayastha Applicant(s)

Union of Andhra Respondent(s)

Mr. A.K. Roy Advocates for the applicant(s)

Mr. A.K. Choudhury Advocates for the Respondent(s)

Office Notes | Date | Courts' Orders

This application is in form and within the C. F. of Rs. 50/- deposited vide IPO/187 No. 346646 Dated 5.8.96  
N. Sanna  
By Dy. Registrar 27/8

27-8-96 Learned counsel Mr. A.K. Roy for the applicant. Learned Addl. C.G.S.C. Mr. A.K. Choudhury for the respondents.

Mr. A.K. Roy submits that this case for Admission may be taken unlisted to-day for his personal convenience. Prayer is allowed.

Heard Mr. A.K. Roy for Admission. Perused the contents of the application and reliefs sought. Application is admitted subject to the decision in M.P.No.117/96 regarding condonation of delay.

Issue notice on the respondent by registered post. Written statement within 6 weeks. List for written statement and further order on 8-10-96.

Applicant to take step immediately.

[Signature]  
Member

This OA has raised today as unlisted matter.

N. Sanna  
27/8/96

12.9.96

Service of Notices

Sl No. 6 to 226 extra requisite fees have been deposited to accounts vide Receipt No. 201 dt. 11.9.96 Rs. 1105/-

lm  
[Signature]  
27/8

Ran 1) Service Reports are still awaited.  
2) Wt statement has not been filed.  
27/10

8.10.96

Mr. A.K.Choudhury, Addl.C.G.S.C. for the official respondents.

Service reports are awaited. Written statement has not been submitted by any respondents.

List for written statement and further order on 22.11.1996.

*ba*  
Member

1) Service Reports are still awaited.  
2) w/statement - has not been filed.

trd  
M/9/110

22-11-96

Learned counsel Mr.A.K.Roy for the applicant submits that requisites have already been submitted to the Registry. Mr.A.K.Choudhury, Addl.C.G.S.C for the respondents submits that service of notices has not completed. Adjourned for written statement and further order on 7-1-97.

*ba*  
Member

12-12-96  
Notice issued to the concerned parties ~~vide~~ through Report No. 3. vide D.No.

lm  
M/22/11

7-1-97

Learned counsel Mr.A.K.Roy for the applicant. None is present for official respondents. Service report still awaited. However, Mr.Choudhury seeks 1 month time to submit written statement for official respondents. Allowed.

List for written statement and further order on 6-2-97.

*ba*  
Member

1) Service Reports are still awaited.  
2) w/statement - has not been filed.

5-2-97

1) Service Report are still awaited,  
2) w/s'at not been submitted.

lm  
M/11/1

6.2.97

Let the case be listed on 20.2.97.

*ba*  
Member

*SB*  
Vice-Chairman

12-2-97  
1) Notice duly served on R.No. 124, other Respondent are still awaited.

nkm  
M/10/2

2) Notices on Respondent No-2 returned un-served.

*ba*

9.2.97

Notices duly served on R. 1 and 4.

Notice returned without remarks R. 2.

Service reports are still admitted for R. 3, 5 to 226.

Written statement has not been submitted.

Memo of appearance has not been filed.

M  
19/2

20.2.97

On the prayer of Mr A.K. Roy, learned counsel appearing on behalf of the applicant adjourned to 3.3.1997.

  
Member

  
Vice-Chairman

pg

M  
21/2

3.3.97

This application has been filed after the expiry of the period of limitation. A condonation petition was filed which was withdrawn by the applicant on the ground that there were certain defects. Till now no fresh condonation petition has been filed.

In view of the above the application is dismissed as barred by limitation.

  
Member

  
Vice-Chairman

3.97

Copy of order has been sent to the party section for file in same to the file.

nkm  
M  
5/3

1/3

Issued vide No 736 & 742 12.2.97



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH : GUWAHATI

(An application under Section 19 of the Administrative Tribunal Act, 1985)

O. A. NO. 180/1996.

Shri Laxmi Narayan Dev Purkayastha

..... Applicant.

- Versus -

Union of India & Others.

..... Respondents.

I N D E X

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6.	Annexure - 'E'	41 to 42
7.	Annexure - 'F'	43 to 46

Signature :

Dated :

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH : GUWAHATI

Filed by the applicant  
through  
A. K. Ray  
Advocate

(An application under Section 19 of the Administrative Tribunal Act, 1985)

Comparison Case  
107/95  
101/95

- BETWEEN -

Shri Laxmi Narayan Dev Purkayastha, ✓  
Inspector, O/O. Central Excise, REC-II  
P.O. Digboi, District - Tinsukia,  
Assam.

..... Applicant.

- AND -

1. Union of India, represented by the Secretary, to the Govt. of India, Revenue Department, Ministry of Finance, New Delhi.
2. The Chairman, Central Board of Excise and Customs, C-1/3, Pandara Park, New Delhi.
3. ✓ The Collector, Customs & Central Excise, Shillong.
4. The Secretary, to the Govt. of India Ministry of Personnel, Public Grievances and Pensions.
5. Ranjit Kumar Sharma
6. Anrit Kumar Saikia

SP

Cont ... 2.

7. Dipak Bhattacharjee
8. Amar Kumar Singha
9. Pinaki Sankar Roy
10. Dinesh Mohanta
11. Partha Sarathi Purkaystha
12. Pranab Kumar Sarma
13. Aswini Kumar Das
14. Jagodish Chandra Das
15. Manoj Kumar Brahma
16. Binoy Kumar Baishing
17. Padmeswar Pegu
18. Naba Kumar Baruah
19. Subodh Ch. Basumatary
20. Achinta Sonowal
21. Bidya Bhusan Saikia
22. Kum Melicia Synnah
23. Madhurya Mohon Neog
24. Debendra Nath Doley
25. Gangadhar Das
26. Bikash Kumar Saikia
27. Debendra Moshahary
28. James Dohling
29. Karendra Nath Daimary
30. Dipak Roy Choudhury
31. Santanu Chalia
32. Faizuddin Fakir
33. Kumud Chandra Deka
34. Benu Prasad Joshi
35. Mukul Baruah
36. Chandan Kumar Chanda
37. Chandan Biswas
38. Dipankar Choudhury
39. Pankajlal Singha
40. Tarun Kumar Singha
41. Pannalal Singha
42. Smt. M. Memcha Devi
43. Waikhom Shyam Kishore Singh
44. Swapan Dutta
45. Debasish Mazumder
46. Jamkhogin Haokip.
47. Nirmal Medhi
48. Abdul Mutalib

49. Sujit Misra
50. Syed Tafique Hussain
51. Pabitra Katakai
52. Jasabanta Mazumder
53. Rajkumar Kalita
54. Jatin Chandra Das
55. Debajyoti Sinha
56. Ganesh Chandra Sharma
57. Joydeep Dutta
58. Hom Prasad Sharma
59. Swapan Kumar Nath
60. Tridip Chandra Roy
61. Rahul Sinha
62. Imdadur Rahaman
63. Sagar Kumar Dutta
64. Dwigendra Mohan Das
65. Nikendra Singha
66. Naziruddin
67. Sudip Kumar Dutta
68. Hem Chandra Kalita
69. Dambaru Borah
70. Debeswar Chandi
71. Prafutta Kumar Taya
72. Thang Chouilo
73. Tusar Kanti Sen
74. Niharesh Nandi
75. Larho Krelo
76. Sakkam Kilong
77. Dilip Kumar Gogoi
78. Bibhuti Bhusan Borah
79. Shyamal Kumar Dutta
80. Ashok Kumar Chakraborty
81. Khagen Borah
82. Bijoy Bhusan Baruah
83. Phani Bhusan Roy
84. Dipak Kumar Deb
85. Basudev Bhattacharjee
86. Imranul Goni
87. Subashish Guha
88. Dilip Kumar Chettry
89. Parag Kumar Baruah
90. Ashit Chakraborty.

91. Binayak Bhattacharjee
92. Ashish Adhikary
93. Biswendu Dey
94. Tarun Chandra Mahanta
95. Subir Das
96. Bikash Chandra Nath
97. Nihar Ranjan Debroy
98. Guru Prasad Das
99. Bhaskar Kanti Bhattacharjee
100. Pannalal Dutta
101. Gopeswar Chandra Paul
102. Ajit Mohan Paul
103. Mohit kanti Dey
104. Mohendra Dutta
105. Mrinal Kanti Goswami
106. Sasanka Sekhar Das
107. Md. Muhibur Rahaman
108. Jagadindu Das
109. Ganesh Chandra Deka
110. Pijush Bannerjee
111. Kanilal Sahu
112. Swapnatur Mahanta
113. Haripada Roy
114. Rabindra Kumar Borah
115. Nijit Kumar Nandy
116. Dharani Borah
117. Md. Abdul Muneem
118. Prahlad Borburah
119. Rabindra Pathak
120. Narandra Chandra Talukder
121. Lokhendra Nath Sonowal
122. Jitindra Kumar Saikia
123. Boloram Pegu
124. Ratneswar Doley
125. Jojesh Sonowal
126. Jone Oscar Marak
127. Priyoram Doley
128. Bishnuram Bora
129. Smt. Lalchangliani Sailo
130. Dambaro Bhoktiari
131. Paul Peter Kujur
132. Ajit Debnath

133. Rex Hungjo
134. R.K. Dorendrajit Singh
135. Haritosh Kumar Das
136. Hareswar Goswami
137. Sanjoy Kumar Mazumder
138. Budha Pratim Dutta
139. Rajkumar Debnath Singh
140. Subir Duttachoudhury
141. Rajkumar Shurchandra Singh
142. N.G. Rustom Mon
143. Vubgzakhup Hangzp
144. Sivaji M Chandra
145. Abhijit Dey
146. Ratnangshu Chakraborty
147. Phanidhar Kakoti
148. Govinda Nath Kalita
149. Jatindra Mohan Bora
150. Ashim Roy.
151. Pollav Lochan Saikia
152. Nirmal Kumar Das
153. Pranab Kumar Phukan
154. Pankaj Kumar Bhattacharjee
155. Sanjib Kumar Chakraborty
156. Bhagirath Baruah
157. Bikash Chakraborty
158. Nobendu Narayan Roy
159. Sarat Kumar Saha
160. Labendu Sekhar Das
161. Kishore Kumar Prasad
162. Kailash Barman
163. Tafiruddin Ahmed
164. Binoy Kishore Sharma
165. Jayanta Bhattacharjee
166. Prasanta Sharma
167. Dwipen Chandra Bania
168. Babul Mazumder
169. Kshitendu kumar Malakar
170. Samiran Das
171. L.L. Mate Gants
172. James Guite
173. Dipak Mahanta

174. Biren Sarkar
175. Lalkhonah Smite
176. Kaizadal
177. Jayanta Kumar Pathak
178. Kiran Thapa
179. Jayanta Banik
180. Sherdul Ahmed
181. Gautam Chandra Mandal
182. Ramder Goswami
183. Santanu Mukherjee
184. Stringaing Nongbeth
185. Biswajit Kar
186. Pabitra Kumar Saikia
187. Sunirmal Das Choudhury
188. Amit Kumar Sengupta
189. Bikash Sarkar
190. Niranjan Dhar
191. Benu Ranjan Sutradhar
192. John Gilbert Kanti
193. Amit Dutta
194. Pijush Kanti Dey
195. Biswajit Paul
196. Ajoy Ghosh
197. Pradip Kumar Mahanta
198. Sashi Prasad Gogoi
199. Dilip Kumar Sharma
200. Jogodish Chandra Rajbangshi
201. Ramendu Dutta
202. Hem Chandra Sarmah
203. Rudolf Valentive Basaiawmoit
204. Swapan Das
205. Smt. Zarina Khan Shadap
206. Tapan Kumar Rajkhowah
207. Kishore Rn. Nath
208. Tapan Chandra Gayan
209. Anthony Pohmailong
210. Hemilton Cooper Marhaniang
211. K. Hmar
212. Hemanta Prasad Rajkumar
213. Sanjoy Das

214	<del>300.</del>	Sukumar Goswami
215	<del>301.</del>	Sudip Kumar Dey
216	<del>302.</del>	Shyam Sundar Joshi
217	<del>303.</del>	Hiremba Basumatari
218	<del>304.</del>	Premananda Saikia
219	<del>305.</del>	Dharmeswar Deka
220	<del>306.</del>	Liladhar Paite
221	<del>307.</del>	Siman Chittaranjan Singh
222	<del>308.</del>	Thoudam Ng. Singh
223	<del>309.</del>	Nirmal Kumar Sarmah
224	<del>310.</del>	Tarun Kumar Dutta
225	<del>311.</del>	Sisir Dey
226	<del>312.</del>	Swapan Roy

The respondents No. 5 to 316 are working as Inspector of Customs and Central Excise, under Respondent No.3. Hence notice may be served through Respondent No.3.

..... Respondents.

1. Particulars against which this application is directed :-

This application is directed against :-

- (a) the letter under C/No. II(34)1/ET-I/91/Pt-I/15263-302 dated 24.10.94 through which the impugned seniority list as on 21.10.94 is communicated.
- (b) Impugned seniority list as on 21.10.94
- (c) letter under C/No.II(34)1/ET-I/91/Pt-I/9466-550(A) dated 27.4.95 through which impugned seniority list has been finalised.

Cont ... 8.

- (d) Decision of revenue Board as communicated in the Telex F.No.A-23024/5/92-AD-III.A Dated 04.10.94.

2. Limitation :-

The applicant declares that this application is delayed for about 4 months and hence separate application has been made for condonation of delay.

3. Jurisdiction :-

The applicant declares that the application is within the jurisdiction of this Hon'ble Court.

4. Facts of the Case :-

(i) That, the applicant is a citizen of India and hence is entitled to all the rights, protections and privileges guaranteed by the Constitution of India.

(ii) That, the applicant was initially appointed as Lower Division Clerk in the department of Customs and Central Excise under the Asstt. Collectorate, Shillong and thereafter promoted to the Post of Upper Division Clerk in the month of March 1979 on ~~for~~ Officiating basis. He was confirmed as

as Upper Division Clerk with effect from 13.12.81. Subsequently, the applicant was appointed as inspector vide Establishment Order No. 122/85 dated 16.4.85, and confirmed with effect from 29.4.87 vide Establishment Order No. 81/CON/87 dt.23.11.87.

Two copies of Orders dated 16.4.85 and 23.11.87 are annexed herewith as ANNEXURE - 'A' & 'B'.

§iii) That, the applicant states that the relevant recruitment Rule was 75% vacant Posts of Inspectors were required to be filled up by direct recruitment and 25% to be filled up by promotion from the lower ranks. Accordingly, the applicant was promoted to the post of Inspector on 16.4.85 against 25% vacancies and his seniority was assigned from the date of appointment as Inspector following the then seniority rules laid down in the Office Memorandum No. 9/11/55-RSP dated 22.12.59 wherein the principle of relative seniority of direct recruits and promotees laid down as per the vacancies. As the applicant was promoted against the regular vacancy for the year 1985, his seniority was fixed following the long settled ~~pr~~ principle.

(iv) That, following the instruction and seniority rule as laid down in the O.M.No.9/11/55-RSP dated 22.12.59 issued by the Department of Personnel and Training, Ministry of Home affairs, New Delhi, a number of seniority list from time to time after

promotion & of the applicant to the post of Inspector and in all such seniority list the position of the applicant was shown above the seniority position of the private respondents. In the seniority lists published as on <sup>1.1.88,</sup> 1.1.90 and 1.1.93, the said settled quota-Role rule was followed and the seniority position of the applicant was shown correctly, whereas, the authority, surprisingly, published one list re-fixing the seniority as on 21.10.94, where the private respondents have been shown as senior to the applicant in a most illegal way. The applicant craves the ~~the~~ leave of this Hon'ble Court to procure all the seniority list at the time of hearing or as and when so directed.

A comparative list has been prepared showing the seniority position of the applicant and private respondents and that has been annexed herewith as ANNEXURE - 'C'.

(v) That, the applicant states that the impugned seniority list dated 24.10.94, allegedly been published following the illegal decision of the Revenue Board contained in their Telex F.No. A-23024/5/92-AD-III. ~~XX~~ A dated 4.10.94 ~~XX~~ on the ground of extention of relief in the light of judgments of Cuttak Branch and Calcutta Branch as mentioned in the latter dated 24.10.94, through which the draft seniority list dated 21.10.94 published. For such illegal and arbitrary decision, the seniority position of the applicant has been adversely

affected. Be it, mention here that the said impugned seniority list has been published in complete violation of the guidelines and instructions and Govt. Policy as contained in the Office Memorandum No. 35014/2/80-Estt(D) dated 7.2.86 issued by the Ministry of Personnel, Public Grievance and Pensions, and thereby the authority strictly denying the settled seniority position of the applicant as ~~was~~ shown as ~~position of the applicant~~ on 1.1.88, 1.1.90 and 1.1.93 list. Be it also stated that the decision as contained in Office Memorandum dated 7.2.86, was taken by the Govt. of India after considering the decision of several cases of Apex Court and Central Administrative Tribunals.

One copy of the Office Memorandum dated 7.2.86 is annexed herewith as ANNEXURE - 'D'.

(vi) That, against the draft seniority list dated 24.10.94, the applicant submitted representation dated 19.11.94 to the Collector, Customs and Central Excise, Shillong. Other similarly aggrieved persons/ Inspectors also represented against that seniority list and all those representations has been collectively disposed of by the Deputy Collector(P & V), Customs and Central Excise, Shillong vide his letter dated 27.4.95 whereby the impugned seniority list has been declared as final.

One copy of this representation dated 19.11.94 is annexed herewith as ANNEXURE - 'E'  
One copy of letter dated 27.4.95 is annexed herewith as ANNEXURE - 'F'.

(vii) That, the applicant states that the impugned seniority list dated 24.10.94 has been prepared in complete violation of Office Memorandum dated 7.2.86, adversely affecting the seniority position showing at serial No. 314 in list. Be it stated here that as the seniority of the applicant has already been settled by the authority long back following the then valid seniority principles as per the Office Memorandum No.9/11/55-RPS dated 22.12.59, there can not be any just and cogent reason for the authority to refix again affecting the applicant's seniority position adversely.

5. Grounds for Relief :-

(i) For that as the seniority of the applicant and the private respondents has already settled long years back. as per the then seniority Rules contained in the O.M. 1959, the question of resettle the seniority of this Collectorate Office does not arise at this stage.

(ii) For that the impugned seniority list published as on 21.10.94 is contrary to the guidelines and instruction of the Govt. of India as contained in O.M. dated 7.2.86 and hence the same is not maintainable in the eye of law.

(iii) For that as the quota rule, as had been followed in this Collectorate Office since long years

back, has not been broken down, the re-settlement of seniority at this stage is illegal and arbitrary.

(iv) For that as there was no instruction in the judgement and order of Cuttack Bench passed in O.A.No. 62, 63 and 71 of 1987 and Calcutta Bench in O.A.No. 925 of 1992 for refix the seniority of the Inspectors of customs and Central Excise of the Shillong Collectorate, the resettlement of seniority on that basis is illegal in as much as the circumstances and fact are not same, moreso, & when quota rule has not broken down in this collectorate.

(v) For that as this applicant was not impleaded as party in the said case of Cuttack Bench and Calcutta Bench, the seniority of the applicant can not be affected on the basis of the judgement of the said cases.

(vi) For that the judgement of Cuttack Bench and Calcutta Bench are judgement in persorem not judgement in rem. & hence the same cannot be applied in case of this applicant.

(vii) For that long settled seniority position cannot be unsettled after long years back.

(viii) For that the decision of the Revenue Board, as has been communicated vide Telex F.No.23024/5/92-AD-III.A dated 4.10.94 is illegal, arbitrary in

as much as it violates the fundamental rights of the applicant as are enshrined under Article 14 and 16 of the Constitution of India.

(ix) For that as the Office Memorandum dated 7.2.86 has neither been challenged by any party before any Court/Tribunal nor been quashed by any Bench of this Tribunal and also as no ~~xxxx~~ ~~xxx~~ authority has cancelled the same, the respondents are duty bound to follow the same for purpose of seniority and ~~xxx~~ hence the impugned seniority list is invalid in the eye of law.

6. Details of Remedies Availed :-

That, the applicant declares that he has taken recourse to all the remedies available to him but he failed and hence there is no other alternative remedy open to him then to approach this Hon'ble Tribunal.

7. Matters not previously filed or pending before any Court :-

The applicant further declares that he has not previously filed any application, Writ Petition or Suit regarding the matter in respect of which this application is made, before any Court, authority or any other bench of this Tribunal nor any such application, Writ Petition or Suit is pending before any of them.

8. Relief Sought for :-

Under the fact and circumstances stated above the applicant prays for the following reliefs :-

- (i) To ~~xxx~~ set aside and quash the impugned seniority list as on 21.10.94 published vide letter No.C/No.II(34)I/ET-1/91/Pt-1 dated 24.10.94.
- (ii) To set aside and quash the letter No. C/No.II(34)I/ET-I/91/Pt-I/9466-550 dated 27.4.95 whereby the impugned draft seniority list has been declared final.
- (iii) To direct the respondents to maintain the seniority position of the applicant and private respondents as were shown in earlier lists which was prepared as per the terms and seniority principles laid down in the Office Memorandum No. 9/11/55-RSP dated 22.12.59 and also in terms of Office Memorandum dt.7.2.86.
- (iv) To set aside and quash the decision of the Revenue Board for re-fixation of seniority as communicated vide Telex F.no. 23024/5/5/92-AD-III.A dated 04.10.94.

9. Interin Reliefs prayed for :-

Under the facts and circumstances stated above, the applicant prays that your Lordships

may please to direct the respondents not to give effect to the impugned seniority list.

10. \_\_\_\_\_

11. Particulars of Indian Postal Order :-

(i) Indian Postal Order No. 09 346646

(ii) Date of Issue :- 5.8.96

(iii) Payable at :- *Amrohat*

12. List of Enclosers :-

As stated in INDEX.

-: VERIFICATION :-

I, Shri Laxmi Narayan Dev Purkayastha, Inspector, Central Excise, REC-II, Digboi, do hereby solemnly affirm and verify that the statements made in Paragraphs 1 to 9 and 11 to 12 are true to my knowledge and belief and I have not suppressed any facts relevant to this case.

And I sign this verification on this the 26<sup>th</sup> day of August 1996.

*Lakshmi Narayan Deb Purkayastha*

\_\_\_\_\_  
Signature of the Applicant.

Dated :

Place :

CUSTOMES AND CENTRAL EXCISE  
SHILLONG

ESTABLISHMENT ORDER NO. 122/85

Dated, Shillong the 15th April, 85.

Subject : Estt. Promotions/Regularisation and Postings  
in the grade of Inspector(OG) of Customs and  
Central Excise-Order Regarding.

The following Women Searchers/Inspector  
(Ad-hoc)/UDCs of Customes and Central Excies are here-  
by appointed to Officiate as Inspector(OG) in the Scale  
of pay Rs.425-15-500-EB-15-560-20-700-EB-25-800/- on  
regular basis with effect from the date they assume :  
charges in the higher grade and until further orders.

2. The date of regularisation in respect of  
Inspectors who were promoted on ad-hoc basis earlier  
will take effect from the date of issue of this  
Order.

<u>Sl.No.</u>	<u>Name.</u>
1.	Smti. N. Bora, Women Searcher.
2.	Smti. L. Dutta, "
3.	Shri. P.K. Chakraborty, Inspector(Ad-hoc)
4.	Shri. Saili Bhattacharjee, Inspector
5.	Shri. R.K. Dutta, Inspector
6.	Shri. N.R. Das, Inspector
7.	Shri. I.K. Kalita, Inspector
8.	Shri. B.N. Sarkah, Inspector
9.	Shri. M.H. Borbhuyan, UDC
10.	Shri. T. Langstish, UDC
11.	Shri. S. Chakraborty, UDC
12.	Shri. L.N. De Purkayastha, UDC
13.	Shri. Prabal Chakraborty, UDC
14.	Shri. Joy Govinda Paul.

3. Consequent on the above promotions, the follow-  
ing transfers and postings are hereby order with imm-  
ediate effect and until further orders.

<u>Sl.No.</u>	<u>Name</u>	<u>Place of Posting</u>	<u>Remarks.</u>
1.	Smti.N. Bora	Mangaldai Range	Vice Vacancy
2.	Smti.L. Dutta	Moreh	- do -
3.	Shri.P.K.Chakraborty	Madum I Range	-
4.	Shri.Salil Bhattacharjee	Doom Doom III Range	-
5.	Shri.R.K.Dutta	Dawki ICS	-
6.	Shri.N.R.Das	Pynursla P.P.	-
7.	Shri.I.K.Kalita	Naharkatia I Range	-
8.	Shri.B.N.Sarmah	Tinsukia VI Range.	-
9.	Shri.M.H.Burbhuyan	C.I.U of Hqrs. Office.	Vice Vacancy
10.	Shri.T.Langstish	Balat ICS	-
11.	Shri.S.Chakraborty	Latu P.P.	Vice Vacancy
12.	Shri.L.N.De Purkayastha	Agartala II	- do -
13.	Shri.Prabal Chakraborty	Central Excise (Prev.) Hqrs. Office, Shillong	- do -
14.	Shri.Joy Govinda Paul	Karimganj Range	- do -

Sd/- ( Z. TOCHHAWNG )  
DEPUTY COLLECTOR (PER & ESTT)  
CUSTOMS & CENTRAL EXCISE:SHILLONG.

C.NO.II(3)/40/ET-III/78/18157-200(B) Dated 11.04.1985.

Copy forwarded for information and necessary action to :-

1. The Assistant Collector of Customs and Central Excise----- All. The copy meant for the concerned Officer is enclosed herewith.
2. CAO/PAO of Hqrs. Office, Shillong.
3. The Superintendent(Dawki)/The Superintendent,K & J Hills Cell/The Administrative Officer(Hqrs.)/The Asstt. Chief Accounts Officer/The Superintendent (Customs) of Customs and Central Excise, Shillong The copy meant for the Officer concerned is enclosed herewith for onward transmission to him.
3. The General Secretary of Ministerial Officers' Association, Shillong.

4. Shri T. Langstish, UDC of Estt. Branch.
5. The Superintendent (CIU)/The Superintendent (Central Excise (Prev.) of Customs & Central Excise, Shillong. They are directed to forward the joining report of the Officer Concerned.
6. ET/I/Accts.I/II/Confdl.Branch of Hqrs. Office, Shillong.
7. Guard file.

Sd/- ( Z. TOCHHAWNG )

DEPUTY COLLECTOR (PER & ESTT)  
CUSTOMS & CENTRAL EXCISE : SHILLONG.

Attested by  
AkRay  
Acho cati  
26.8.96

ESTABLISHMENT ORDER NO. 81/CON/87

DATED SHILLONG THE 23RD NOVEMBER, 1987

Subject: - Confirmation in the grade of  
Inspector of Central Excise.

The following officiating Inspectors are hereby appointed substantively in the grade of Inspector in the pay Scale of Rs. 1640-60-2600-EB-75-2900 with effect from the date shown against their names.

Sl.NO.	Name of the officer	Date of confirmation
	<u>S/Shri</u>	
1.	Ranabir Chakraborty	5-3-86
2.	Jambu Lama	5-3-86
3.	Smti Sibani Bhattacharjee	13-3-86
4.	Nimai Ch. patra	13-3-86
5.	Nritya Gopal Barman	13-3-86
6.	Alagri Swami	13-3-86
7.	Smti Rita Rani Bhowmick	13-3-86
8.	Bapukan patir	13-3-86
9.	Champa Shome	13-3-86
10.	Smti K. patricia Laloo	19-3-86
11.	Raju Sonowal.	19-3-86
12.	Govinda Thabah	19-3-86
13.	Chakrendu Barua	7 -6-86
14.	J. Thaukhan Khant	7 -6-86
15.	Pabitra Kumar Reang	7 -6-86
16.	Md. Ali Mazar Bhuyan	7 -6-86
17.	Paresh Debnath	7 -6-86
18.	Ashis Roy	29- 1-86
19.	Bijoy Krichna Deb	29-11-86
20.	Kamel Narayan Choudhury	29-11-86

cont....p/2

1	2	3
	<u>S/Shri</u>	
21.	Jahar Dey	29-11-86
22.	Naba Ch, Singh Singjan	29-11-86
23.	Bhogo Ch. Barua	29-11-86
24.	Ansuman Chakraborty	29-11-86
25.	Nani Bora	27-4-87
26.	Tapan Kr. Sarkar	27-4-87
27.	Smti Lidya Dutta	27-4-87
28.	Partha Sarathi Das	27-4-87
29.	Pankaj Kr. Chakraborty	27-4-87
30.	Ranjit Kr. Dutta	27-4-87
31.	Arabinda Dutta	27-4-87
32.	Koj Tat	27-4-87
33.	Dipak Ranjan Saha	27-4-87
34.	Balindra Nath Sharma	27-4-87
35.	Rathindra Kr. Sarkar	27-4-87
36.	Sukanta Das	27-4-87
37.	Biren Saikia	27-4-87
38.	Mukbul Hussain Borbhuyan	27-4-87
39.	Subhrangsha Deb	27-4-87
40.	Tarcisius Langstieh	27-4-87
41.	Smti Ninamani Phukon	27-4-87
42.	Alok Chakraborty	27-4-87
43.	Nalini Mohan Baishya	27-4-87
44.	Lakshmi Narayan Deb Purkayastha	29-4-87
45.	Ranjit Kr. Sharma	29-4-87
46.	Prabal Chakraborty	29-4-87
47.	Amrit Kr. Saikia	29-4-87
48.	Dipak Bhattacharjee	29-4-87
49.	Jay Govindu Paul	13-5-87

Y	2	3
	<u>S/Shri</u>	
50.	Amar Kr. Singha	13-05-87
51.	Pinaki Sankar Roy	13-05-87
52.	Dinesh Mahanta	13-05-87
53.	Partha Sarathi Purkayastha	13-05-87
54.	Pranab Kr. Sharma	13-05-87
55.	Aswini Kr. Das	13-05-87
56.	Jagadish Ch. Das	13-05-87
	<u>Ms/Ms</u>	
57.	Monoj Kr. Brahma	13-05-87
58.	Binaj Kr. Baishing	13-05-87
59.	Padmeswar Pegu	13-05-87
60.	Naba Kumar Barua	13-05-87
61.	Subodh Ch. Basumatary	13-05-87
62.	Achinta Sonowal	13-05-87
63.	Bolin Sonowal	13-05-87
64.	Bidya Bhusan Saikia	13-05-87
65.	Miss MeliciaX Synnah	13-05-87
66.	Madhurya Mohan Neog	13-05-87
67.	Debendra Nath Doley	13-05-87
68.	Gangadhar Das	13-05-87
69.	Bikash Kumar Saikia	13-05-87
70.	Debendra Moshahary	13-05-87
71.	James Dohling	13-05-87
72.	Khagendra Nath Daimary	13-05-87
73.	Dipak Roy Choudhury	13-05-87
74.	Santany Kr. Chaliha	13-05-87
75.	Faizuddin Fakir	13-05-87
76.	Kumud Ch. Deka	13-05-87
77.	Beda Prasad Joshi	13-05-87
78.	Mukul Barua	13-05-87
79.	Chandan Kr. Chanda	13-05-87 Contd...P/4*

1	2	3
	<u>S/Shri</u>	
80.	Chandan Biswas	13-05-87
81.	Dibakar Choudhury	13-05-87
82.	Karak Baran Choudhury	13-05-87
83.	Pankaj Lal Singha	13-05-87
84.	Tarun Kr. Singha	13-05-87
85.	Pannalal Singha	13-05-87
86.	Smti H. Memcha Devi	13-05-87
87.	Waikhon Shyam Kishore Singh	13-05-87
88.	Sukumar Mokhapadhyia	13-05-87
89.	Swapan Dutta	13-05-87
90.	Debashis Majumder	13-05-87
91.	Jankhojin Haokip	13-05-87
92.	Nirmal Kr. Medhi	13-05-87
93.	Abdul Mutalib	13-05-87
94.	Surjit Mishra	13-05-87
95.	Sayed Tatiq Hussain	13-05-87
96.	Pabitra Katakai	13-05-87
97.	Jasabanta Majumder	13-05-87
98.	Raj Kumar Kalita	13-05-87
99.	Jatin Ch. Das	13-05-87
100.	Debajyoti Singh	13-05-87
101.	Ganesh Ch. Sharma	13-05-87
102.	Joydeep Dutta	13-05-87
103.	Hom Prasad Sharma	13-05-87
104.	Swapan Kr. Nath	13-05-87
105.	Tridip Ch. Roy	13-05-87
106.	Rahul Ch. Singha	13-05-87
107.	Imdadur Rahaman	13-05-87
108.	Sagar Kumar Dutta	13-05-87
109.	Dwigendra Mohan Das	13-05-87
110.	Nikendra Singha	13-05-87
111.	Naziruddin	12-05-87
112.	Sudip Kumar Dutta	13-05-87
113.	Hem Ch. Kalita	13-05-87
114.	Dambaru Borah	13-05-87
115.	Debeswar Chandi	13-05-87
116.	Prafulla Kr. Teye	13-05-87
117.	Thang Chaoilo	13-05-87
118.	Ngichamyal Wingken	13-05-87
119.	Tusar Kanti Sen	13-05-87

1	2	3
	<u>S/Shri</u>	
120.	Niharesh Nandi	13-05-87
121.	Larho Krolo	13-05-87
122.	Sekkam Kilong	13-05-87
123.	Dilip Kumar Gogoi	13-05-87
124.	Bibhuti Bhusan Bora	13-05-87
125.	Shymal Kumar Dutta	13-05-87
126.	Sshoke Kr. Chakraborty	13-05-87
127.	Khagen Borah	13-05-87
128.	Bijoy Bhusan Barua	13-05-87
129.	Phani Bhusan Roy	13-05-87
130.	Dipak Kr. Deb	13-05-87
131.	Basudev Bhattacharjee	13-05-87
132.	Imrannul Goni	13-05-87
133.	Subasish Guha	13-05-87
134.	Dilip Kr. Chettry	13-05-87
135.	Parag Kr. Barua	13-05-87
136.	Ashit Chakrabarty	13-05-87
137.	Binayak Bhattacharjee	13-05-87
138.	Ashis Adhikari	13-05-87
139.	Biswendu Dey	13-05-87
140.	Subeer Das	13-05-87
141.	Bikash Ch. Nath	13-05-87
142.	Nihar Ranjan Deb Roy	13-05-87
143.	Guru Prasad Das	13-05-87
144.	Bhaskar Kanti Bhattacharjee	13-05-87
145.	Pannallal Dutta	13-05-87
146.	Gopeswar Ch. Paul	13-05-87
147.	Ajit Mohan Paul	13-05-87
148.	Mohit Kanti Dey	13-05-87
149.	Mohendra Dutta	13-05-87
150.	Mrinal Kanti Goswami	13-05-87
151.	Bijan Kr. Das	13-05-87
152.	Sasanka Sekhar Das	13-05-87
153.	Md. Muhibur Rahman	13-05-87
154.	Jagadindu Das	13-05-87
155.	Ganesh Ch. Deka	13-05-87
156.	Pijush Banerjee	13-05-87
157.	Kanailal Saha	13-05-87
158.	Swapatur Mahanta	29-07-87
159.	Haripada Roy	29-07-87
160.	Jyoti sh Bhattacharjee	29-07-87
161.	Rabindra Kr. Borah	29-07-87

1	2	3
	<u>S/Shri</u>	
162.	Nijit Kumar Nandi	29-07-87
163.	Dharani Daorah	29-07-87
164.	Md. Abdul Muneem	29-07-87
165.	Prahlad Borbaruah	29-07-87
166.	Rabindra Pathak	29-07-87
167.	Narendra Ch. Talukdar	29-07-87
168.	Lokhendra Nath Sonowal	29-07-87
169.	Jitendra Nath Saikia	29-07-87
170.	Balaram Pegu	29-07-87
171.	Ratneswar Doley	29-07-87
172.	Jogesh Sonowal	29-07-87
173.	Jane Oscar K. Marak	29-07-87
174.	Priya Ram Doley	29-07-87
175.	Bishnu Ram Bora	29-07-87
176.	Smti Lalchanliani Sailo	29-07-87
177.	Paul Peter Kujur	29-07-87
178.	Ajit Deb Nath	29-07-87
179.	Rex Hungzo	29-07-87
180.	R. K. Dorendeajit Singh	29-07-87
181.	Haritosh Kr. Das	29-07-87
182.	Hareswar Goseami	29-07-87
183.	Panjoy Kumar Mazumder	29-07-87
184.	Budha Pratim Dutta	29-07-87
185.	Raj Kr. Devandra Singh	29-07-87
186.	Subir Dutta Choudhury	29-07-87
187.	Raj Kr. Surachandra Singh	29-07-87
188.	N. G. Rustom Mon	29-07-87
189.	Vungxakhup Hangxo	29-07-87
190.	Shivaji Chandra	29-07-87
191.	Sanmen Choughury	29-07-87
192.	Abhijit Bey	29-07-87
193.	Ratnangshu Chakrabarty	29-07-87
194.	Phanidhar Kakoti	29-07-87
195.	Govinda Nath Kalita	29-07-87
196.	Jotindra Mohan Borah	29-07-87
197.	Ashim Roy	29-07-87
198.	Pallav Lochan Saikia	29-07-87
199.	Nirmal Kumar Das	29-07-87
200.	Franab Kumar Phuhan	29-07-87
201.	Panakj Kr. Bhattacharjee	29-07-87

1	2	3
	<u>S/Shri</u>	
202.	Sanjib Kr. Chakrabarty	29-07-87
203.	Bhagirath Baruah	29-07-87
204.	Bikash Chakrabarty	29-07-87
205.	Nobendu Narayan Roy	29-07-87
206.	Sanat Kr. Saha	29-07-87
207.	Lobendu Sekhar Das	29-07-87
208.	Kishore Kr. Prasad	29-07-87
209.	Kailash Barman	29-08-87
210.	Tafaruddin Ahmed	29-07-87
211.	Binoy Kishore Sarmah	29-07-87
212.	Suresh Limbu	29-07-87
213.	Jayanta Bhattacharjee	29-07-87
214.	Prasana Sarma	29-07-87
215.	Dwipen Ch. Bania	29-07-87
216.	Babul Mazumdar	29-07-87
217.	Kshitendu Kr. Malakar	29-07-87
218.	Samiran Das	29-07-87

The Order in respect of Shri N.G.Sen, Tarun Mahanta and Dambaru Bhakliari, Inspector will be issued separately.

Sd/-

( M. PRASAD )  
DEPUTY COLLECTOR ( P & E )

CUSTOMS AND CENTRAL EXCISE: SHILLONG

C.No. II(11)5/ET/76/

Dated:-

Copy forwarded for information and necessary action to :-

- 1) The Assistant Collector, Customs and Central Excise, \_\_\_\_\_ copy/copies meant for the officer concerned is enclosed for delivery.
- 2) The CAO/PAO, Customs and Central Excise, Shillong.
- 3) The Superintendent, Customs and Central Excise, \_\_\_\_\_ copy meant for the officer concerned is enclosed for delivery.
- 4) Et. I/IV/Accts-I/II of Collectorate HQrs. Office, Shillong.
- 5) Shri/Smti Lakshmi Narayan Deb Purkayastha, Inspector,
- 6) Guard File.

( M. PRASAD )

DEPUTY COLLECTOR ( P & E )

CUSTOMS AND CENTRAL EXCISE: SHILLONG:

*Attended by  
O.K. Roy  
Admin. Secy.  
28.8.96*

COMPARATIVE LIST  
Prepared by the applicant

ANNEXURE - 'C'

<u>Sl.No.</u>	<u>Name of Respondents</u>	<u>1988</u>	<u>1990</u>	<u>1993</u>	<u>1994</u>
	<u>S/SHRI</u>				
1.	L.N. Deb Purkayastha	290	282	132	314
2.	Ranjit Kumar Sharma	299	283	133	47
3.	Amrit Kumar Saikia	301	285	135	49
4.	Dipak Bhattacharyee	302	286	136	50
5.	Amar Kumar Singha	304	288	138	51
6.	Pinaki Sankar Roy	305	289	139	53
7.	Dinesh Mohanta	306	290	140	54
8.	Partha Sarathi Purkaystha	307	291	141	55
9.	Pranab Kumar Sarma	308	292	142	57
10.	Aswini Kumar Das	309	293	143	58
11.	Jagodish Chandra Das(N.2)	310	294	144	59
12.	Manoj Kumar Brahma	311	295	145	61
13.	Binoy Kumar Baishing	312	296	146	62
14.	Padmeswar Pegu	313	297	147	63
15.	Naba Kumar Baruah	314	298	148	65
16.	Subodh Ch. Basumatary	315	299	149	66
17.	Achinta Sonowal	316	300	150	67
18.	Bidya Bhusan Saikia	318	302	152	69
19.	Kum. Melicia Synnah	319	303	153	70
20.	Madhurya Mohon Neog	320	304	154	71
21.	Debendra Nath Doley	321	305	155	73
22.	Gangadhar Das	322	306	156	74
23.	Bikash Kumar Saikia	323	307	157	74(A)
24.	Debendra Moshahary	324	308	158	76
25.	James Dohling	325	309	159	77
26.	Karendra Nath Daimary	326	310	160	78
27.	Dipak Roy Choudhury	327	311	161	80
28.	Santanu Chalia	328	312	162	81

<u>SlNo.</u>	<u>Name of the Respondent</u>	<u>1988</u>	<u>1990</u>	<u>1993</u>	<u>1994</u>
	<u>S/SHRI</u>				
29.	Faizuddin Fakir	329	313	163	82
30.	Kumud Chandra Deka	330	314	164	84
31.	Benu Prasad Joshi	331	315	165	85
32.	Mukul Baruah	332	316	166	86
33.	Chandan Kumar Chanda	333	317	167	88
34.	Chandan Biswas	334	318	168	89
35.	Dipankar Choudhury	335	319	169	90
36.	Pankajlal Singha	337	321	170	99
37.	Tarun Kumar Singha	338	322	171	100
38.	Pannalal Singha	339	323	172	101
39.	Smt.M. Memcha Devi	340	324	173	103
40.	Waikhom Shyam Kishore Singh	341	325	174	104
41.	Swapan Dutta	343	326	175	105
42.	Debasish Mazumder	344	327	176	107
43.	Jamkhogin Haokip	345	328	177	108
44.	Nirmal Medhi	346	329	178	109
45.	Abdul Mutalib	347	330	179	111
46.	Sujit Misra	348	331	180	112
47.	Syed Tafique Hussain	349	332	181	113
48.	Pabitra Katakai	350	333	182	115
49.	Jasabanta Mazumder	351	334	183	116
50.	Rajkumar Kalita	352	335	184	117
51.	Jatin Chandra Das	353	336	185	119
52.	Debajyoti Sinha	354	337	186	120
53.	Ganesh Chandra Sharma	355	338	187	121
54.	Joydeep Dutta	356	339	188	122
55.	Hom Prasad Sharma	357	340	189	123
56.	Swapan Kumar Nath	358	341	190	124
57.	Tridip Chandra Roy	359	342	191	125

<u>Sl.No.</u>	<u>Name of Respondents</u>	<u>1988</u>	<u>1990</u>	<u>1993</u>	<u>1994</u>
	<u>S/SHRI</u>				
58.	Rahul Sinha	360	343	192	126
59.	Imdadur Rahaman	361	344	193	127
60.	Sagar Kumar Dutta	362	345	194	128
61.	Dwigendra Mohan Das	363	346	195	129
62.	Nikendra Singha	364	347	196	130
63.	Naziruddin	365	348	197	131
64.	Sudip Kumar Dutta	366	349	198	132
65.	Hem Chandra Kalita	367	350	199	133
66.	Dambaru Borah	368	351	200	134
67.	Debeswar Chandi	369	352	201	135
68.	Prafulla Kumar Taya	370	353	202	136
69.	Thang Chuolo	371	354	203	137
70.	Tusar Kanti Sen	372	355	204	138
71.	Niharesh Nandi	374	356	205	139
72.	Larho Krelo	375	357	206	140
73.	Sakkam Kilong	376	358	207	141
74.	Dilip Kumar Gogoi	377	359	208	142
75.	Bibhuti Bhusan Borah	378	360	209	143
76.	Shyamal Kumar Dutta	379	361	210	144
77.	Ashok Kumar Chakraborty	380	362	211	145
78.	Khagen Borah	381	363	212	146
79.	Bijoy Bhusan Baruah	382	364	213	147
80.	Phani Bhusan Roy	383	365	214	148
81.	Dipak Kumar Deb	384	366	215	149
82.	Basudev Bhattacharjee	385	367	216	150
83.	Imranul Goni	386	368	217	151
84.	Subashish Guha	387	369	218	152
85.	Dilip Kumar Chetty	388	370	219	153
86.	Parag Kumar Baruah	389	371	220	154

<u>Sl.No.</u>	<u>Name of Respondents</u>	<u>1988</u>	<u>1990</u>	<u>1993</u>	<u>1994</u>
<u>S/SHRI</u>					
87.	Ashit Chakraborty	390	372	221	155
88.	Binayak Bhattacharjee	391	373	222	156
89.	Ashish Adhikary	392	374	223	157
90.	Biswendu Dey	393	375	224	158
91.	Tarun Chandra Mahanta	394	376	225	159
92.	Subir Das	395	377	226	160
93.	Bikash Chandra Nath	396	378	227	161
94.	Nihar Ranjan Debroy	397	379	228	162
95.	Guru Prasad Das	398	380	229	163
96.	Bhaskar Kanti Bhattacharjee	399	381	230	164
97.	Pannalal Dutta	400	382	231	165
98.	Gopeswar Chandra Paul	401	383	232	166
99.	Ajit Mohan Paul	402	384	233	167
100.	Mohit Kanti Dey	403	385	234	168
101.	Mohendra Dutta	404	386	235	169
102.	Mrinal Kanti Goswami	405	387	236	170
103.	Sasanka Sekhar Das	407	389	238	172
104.	Md. Muhibur Rahaman	408	390	239	173
105.	Jagadindu Das	409	391	240	174
106.	Ganesh Chandra Deka	410	392	241	175
107.	Pijush Bannerjee	411	393	242	176
108.	Kanilal Sahu	412	394	243	177
109.	Swapnatur Mahanta	413	395	244	178
110.	Haripada Roy	414	396	245	179
111.	Rabindra Kumar Borah	416	398	247	180
112.	Nijit Kumar Nandy	417	399	248	181
113.	Dharani Borah	418	400	249	182
114.	Md. Abdul Muneem	419	401	250	183
115.	Prahlad Borburah	420	402	251	184

<u>Sl.No.</u>	<u>Name of respondents</u>	<u>1988</u>	<u>1990</u>	<u>1993</u>	<u>1994</u>
S/SHRI					
116.	Rabindra Pathak	421	403	252	185
117.	Narandra Chandra Talukdar	422	404	253	186
118.	Lokhendra Nath Sonowal	423	405	254	187
119.	Jitindra Kumar Saikia	424	406	255	188
120.	Boloram Pegu	425	407	256	189
121.	Ratneswar Doley	426	408	257	190
122.	Jojesh Sonowal	427	409	258	191
123.	Jone Oscar Marak	428	410	259	192
124.	Priyoram Doley	429	411	260	193
125.	Bishnuram Bora	430	412	261	194
126.	Smt.Lalshangliani Sailo	431	413	262	195
127.	Dambaro Bhoktiari	432	414	263	196
128.	Paul Peter Kujur	433	415	264	197
129.	Ajit Debnath	434	416	265	198
130.	Rex Hungjo	435	417	266	199
131.	R.K. Dorendrajit Singh	436	418	267	200
132.	Haritosh Kumar Das	437	419	268	202
133.	Hareswar Goswami	438	420	269	203
134.	Sanjoy Kumar Mazumder	439	421	270	204
135.	Budha Pratim Dutta	440	422	271	206
136.	Rajmumar Debnath Singh	441	423	272	207
137.	Subir Duttachoudhary	442	424	273	208
138.	Rajkumar Shurchandra Singh	443	425	274	210
139.	N.G. Rustom Mon	444	426	275	211
140.	Vubgzakhup Hangzo	445	427	276	212
141.	Sivaji Chanda	446	428	277	214
142.	Abhijit Dey	448	430	278	215
143.	Ratnangshu Chakravorty	449	431	279	216
144.	Phanidhar Kakoti	450	432	280	218

<u>Sl.No.</u>	<u>Name of Respondents</u>	<u>1988</u>	<u>1990</u>	<u>1993</u>	<u>1994</u>
S/SHRI					
145.	Govinda Nath Kalita	451	433	281	219
146.	Jatindra Mohan Bora	452	434	282	220
147.	Ashim Roy	453	435	283	222
148.	Pollav Lochan Saikia	454	436	284	223
149.	Nirmal Kumar Das	455	437	285	224
150.	Pranab Kumar Phukan	456	438	286	226
151.	<del>XXX</del> Pankaj Kumar Bhattacharjee	457	439	287	227
152.	Sanjib Kumar Chakraborty	458	440	288	228
153.	Bhagirath Baruah	459	441	289	230
154.	Bikash Chakraborty	460	442	290	231
155.	Nobendu Narayan Roy	461	443	291	232
156.	Sarat Kumar Saha	462	444	292	234
157.	Lobendu Sekhar Das	463	445	293	235
158.	Kishore Kumar Prasad	464	446	294	236
159.	Kailash Barman	465	447	295	238
160.	Tafiruddin Ahmed	466	448	296	239
161.	Binoy Kishore Sharma	467	449	297	240
162.	Jayanta Bhattacharjee	469	450	298	242
163.	Prasanta Sharma	470	451	299	243
164.	Dwipen Chandra Bania	471	452	300	244
165.	Babul Mazumder.	472	453	301	246
166.	Kshitendu Kumar Malakar	473	454	302	247
167.	Samiran Das	474	455	303	248
168.	L.L. Mate Gants	479	459	307	250
169.	James Guite	480	460	308	251
170.	Dipak Mahanta	486	466	313	252
171.	Biren Sarkar	487	467	314	254
172.	Lalkhonah Smite	488	468	315	255

<u>Sl.No.</u>	<u>Name of Respondents</u>	<u>1988</u>	<u>1990</u>	<u>1993</u>	<u>1994</u>
<u>S/SHRI</u>					
173.	Kaizadal	489	469	316	256
174.	Jayanta Kumar Pathak	490	470	317	258
175.	Kiran Thapa	491	471	318	259
176.	Jayanta Banik	493	473	319	260
177.	Sherdul Ahmed	494	474	320	262
178.	Gautam Chandra Mandal	495	475	321	263
179.	Rander Goswami	496	476	322	264
180.	Santanu Mukherjee	497	477	323	266
181.	Stringaing Nongbeth	498	478	324	267
182.	Biswajit Kar	499	479	325	268
183.	Pabitra Kumar Saikia	500	480	326	269
184.	Sunirmal Das Choudhury	501	481	327	270
185.	Amit Kumar Sengupta	502	482	328	271
186.	Bikash Sarkar	503	483	329	272
187.	Niranjan Dhar	504	484	330	273
188.	Benu Ranjan Sutradhar	505	485	331	274
189.	John Gilbert Kanti	506	486	332	275
190.	Amit Dutta	507	487	333	276
191.	Pijush Kanti Dey	508	488	334	277
192.	Biswajit Paul	509	489	335	278
193.	Ajoy Ghosh	510	490	336	279
194.	Pradip Kumar Mahanta	511	491	337	280
195.	Sashi Prasad Gogoi	512	492	338	281
196.	Dilip Kumar Sharma	513	493	339	282
197.	Jogodish Chandra Rajbangshi	514	494	340	283
198.	Ramendu Dutta	515	495	341	284
199.	Hem Chandra Sarmah	516	496	342	285
200.	Rudolf Valentive Basalaw- moit	517	497	343	286
201.	Swapan Das	518	498	344	287
202.	Smt. Zarina Khan Shadap	519	499	345	288
203.	Tapan Kumar Rajkhowah	520	500	346	289

<u>Sl.No.</u>	<u>Name of Respondents</u>	<u>1988</u>	<u>1990</u>	<u>1993</u>	<u>1994</u>
S/SRI					
204.	Kishore Rn. Nath	521	501	347	290
205.	Tapen Chandra Gayan	522	502	348	291
206.	Anthony Pochtmailong	523	503	349	292
207.	Hemilton Cooper Marhaniang	524	504	350	293
208.	K. Hmar	525	505	351	294
209.	Hemanta Prasad Rajkumar	526	506	352	295
210.	Sanjoy Das	527	507	353	296
211. <del>300.</del>	Sukumar Goswami	528	508	354	297
212. <del>301.</del>	Sudip Kumar Dey	529	509	355	299
213. <del>302.</del>	Shyam Sundar Joshi	530	510	356	300
214. <del>303.</del>	Hirembaz Basumatari	532	512	357	301
215. <del>304.</del>	Premananda Saikia	533	513	358	303
216. <del>305.</del>	Dharmeswar Deka	534	514	359	304
217. <del>306.</del>	Liladhar Paite	535	515	360	305
218. <del>307.</del>	Siman Chittaranjan Singh	536	516	361	307
219. <del>308.</del>	Thoudam Ng. Singh	537	517	362	308
220. <del>309.</del>	Nirmal Kumar Sarmah	538	518	363	309
221. <del>310.</del>	Tarun Kumar Dutta	540	519	364	311
222. <del>311.</del>	Sisir Dey	542	521	365	312
223. <del>312.</del>	Swapan Roy	543	522	366	313

Attasted by  
A.R.Pany  
Aehz est.  
26.8.96

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ANNEXURE - 'D'

MOST IMMEDIATE

No. 35014/2/80-Estt.(D)

GOVERNMENT OF INDIA

Ministry of Personnel, Public Grievances & Pension  
(Marmik, Lok Shikayat Tatha Pensions Mantralaya)  
Department of Personnel & Training.

North Block, New Delhi  
the 7th February, 1986.

OFFICE MEMORANDUM

Subject : General Principles for determining the Seniority of various categories of persons employed in Central Services.

As the Ministry of Finance etc. are aware, the Central Principles for determination of seniority in the Central Services are contained in the Annexure to Ministry of Home affairs O.M. No.9/11/55-RPS dated 22nd December 1959. According to Paragraph 6 of the said Annexure, the relative seniority of direct recruits and promotees shall be determined according to rotation of vacancies between the direct recruits and the promotees which will be based on the quota of vacancies reserved for direct recruitment and promotion respectively in the Recruitment Rules. In the Explanatory Memorandum to those Principles, it has been stated that a SE roster is required to be maintained based on the reservation of vacancies for direct recruitment and promotion in the Recruitment Rules. Thus were appointment to a grade is to be made 50% by direct recruitment and 50% by promotion from a lower grade, the inter-se

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Annx.D/Contd.

seniority of direct recruits and promotees is determined on 1 :1 basis.

2. While the above mentioned principle was working satisfactorily in cases where direct recruitment and promotion kept pace with each other and recruitment could also ~~made~~ be made to the full extent of the quota as prescribed, in cases where there was delay in direct recruitment or promotion, or where enough number of direct recruits or promotees did not become available, there was difficulty in determining seniority. In each cases, the practice followed at present is that the slots meant for direct recruits or promotees, which could not be filled up, were left vacant, and men direct recruits or promotees become available through later examinations or selection, such persons who were already working in the grade on regular basis. In some cases, where there was shortfall in direct recruitment in two or more consecutive years, this resulted in direct recruits of later years taking seniority over some of the promotees with fairly long years of regular service already to their credit. This matter has also come up for consideration in various Court cases both before the High Courts and the Supreme Court and in several cases the relevant judgement had brought out the inappropriateness of direct recruits of later years becoming senior to promotees with long years of Service.

3. This matter, which was also discussed in the National Council has been engaging the attention

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Annx.D/Contd.

of the Government for quite same time and it has been decided that in future, while the principles of rotation of quotas will still be followed for determining the inter-se seniority of direct recruits and promotees, the present practice of keeping vacant slots for being ~~xx~~ filled up by direct recruits of later years thereby giving them unintended seniority over promotees who are already in position, would be disposed with. Thus, if adequate number of direct recruits do not become available in any particular year, rotation of quotas for purpose of determining seniority would take place only to the extent of the available direct recruits and the promotees. In other ~~xxxx~~ words, to the extent direct recruits are not available, the promotees will be bunched together at the bottom of the seniority list, below the last position upto which it is possible to determine seniority on the basis of rotation of quotas with reference to the actual number of direct recruits who become available. The unfilled direct recruitment quota vacancies would, however, be carried forward and added to the corresponding actual recruits at vacancies of the next year ~~xxxx~~ (and to the subsequent year where necessary) for taking action for direct recruitment for the total number according to the usual practice. Thereafter, in that year while seniority will be determined between direct recruits and promotees to the extent of the number of vacancies the direct recruits and promotees as determined according to the quotas for that year the

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the additional direct recruits against the carried forward vacancies of the previous year would be placed en-block below the last promotee for direct recruit as the case may be) in the seniority list based on the rotation of vacancies for that year. The same principle holds good in determining seniority in the event of carry forward, if any, of direct recruitment or promotion quota vacancies (as the case may be) in the subsequent years.

Illustration :-

Where the recruitment Rules provide 50% of the vacancies in a grade to be filled by promotion and the remaining 50% by direct recruitment, and assuming there are 10 vacancies in the grade in each of the years 1986-87 and that 2 vacancies intended for direct recruitment remained unfilled during 1986 and they could be filled during 1987, the seniority position of the promotees and direct recruits of those two ~~year~~ years will be as under :-

	1986		1987
1.	P1	9.	P1
2.	D1	10.	D1
3.	P2	11.	P2
4.	D2	12.	D2
5.	P3	13.	P3
6.	D3	14.	D3
7.	P4	15.	P4
8.	P5	16.	D4
		17.	P5
		18.	D5
		19.	D6
		20.	D7

4. In order to help the appointing authorities in determining the number of vacancies to be filled during a year under each of the methods of recruitment prescribed, vacancy Register giving a running account of the vacancies arising and being filled from year to year may be maintained in proforma enclosed.

5. With a view to curbing any tendency of under-reporting/suppressing the vacancies to be notified to the concerned authorities for direct recruitment, it is clarified that promotees will be treated as regular only to the extent to which direct recruitment vacancies are reported to the recruiting authorities on the basis of the quotas prescribed in the relevant recruitment rules. Excess promotees, if any, exceeding the share falling to the promotion quota based on the corresponding figure, notified for direct recruitment would be treated only as ~~XXX~~ ad-hoc promotees.

6. The actual principles of seniority issued on 22nd December 1959, referred to above, may be deemed to have been effective to that extent.

7. These orders shall take effect from 1st March, 1986. Seniority already determined in accordance with the existing principles on the date of issue of these order will not be re-opened. In respect of vacancies for which recruitment action has already

Annx.D/Contd.

been taken, on the date of issue of these orders either by way of direct recruitment or promotion seniority will continue to be determined in accordance with the principles in force prior to the issue of this O.M.

8. Ministry of Finance etc. are requested to bring these instructions to the notice of all the attached/subordinate Office under them to whom the General Principles of Seniority contained in O.M. dated 22.12.1959 are applicable within 2 week as these orders will be effective from the next month.

Sd/- Arti Khosla

Joint Secretary to the Govt. of  
India. Tele. 3015010.

Attested by  
A. Ray  
Advocate.  
26.8.96

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ANNEXURE - 'E'

To,

The Deputy Collector (P & V)  
Customs & Central Excise,  
SHILLONG - 793001.

Subject : A representation against the draft Seniority list of Inspectors Published vide letter M under ~~MXC~~/No. II(34)/10ST-1/91/Pt-I/15263-302(A) dated 24-10-94.

Madam,

With due respect, I beg to draw your kind attention to the following facts :-

1. That, I have come across the draft Seniority list as referred above. In the said seniority list a number of persons have been shown above my name, though their names were below to me in the seniority lists published in the year 1988, 1990 and 1993. In this connection, I draw your attention that my seniority has already been settled as per the prevailing rules and principle and none of the persons, whose names were show below to me in earlier seniority lists, have even raised any objection to that and hence the question of re-fixation of seniority position at this stage does not arise on 24.10.94, the names at serial No. 47 to ~~XXX~~ 313. have been shown above me without any just and cognet reason whatsoever.

3. That, my seniority was settled as per the principles laid down in O.M. No. 9/11/55-RPS dated 22.11.95 of Ministry of Home affairs following the quota basis and that principle has been working satisfactorily and none have ever raised any objection against my seniority position and hence the re-ixation of seniority is not as per law.

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Annx.E/Contd.

4. That, the judgement of other bench of this Hon'ble Tribunal as has been mentioned in your abovementioned letter is not applicable in my case in as much as I was not made party in those cases.

5. That, above all, the instruction as laid down in the letter No. 35014/2180-Estt(D) dated 7.2.86 issued the Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training has neither been revoked by any authority nor has been struck down by any Court or Tribunal and hence deviation from the instruction as contained in the letter dated 7.2.86 does not arise at all.

6. That, I was promoted to the post of Inspector against the substantive vacancy in the year 1985 and confirmed ~~later~~ later on, and accordingly as per the long settled principles and instruction to that effect my seniority was settled and correctly shown in the seniority list 1988, 1990 and 1993. Hence, if the seniority position is not corrected, my service carrier will affect adversely.

Hence, I request your honour to take necessary action to correct my seniority position in the list published on 24.10.94 and I shall ever oblige.

Yours faithfully,

Sd/-

( L.N. Deb Purkayastha )  
Inspector, Shillong.

Dated - 19.11.94.

Attested by  
O. B. Roy  
Advocate  
28.8.96

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ANNEXURE - 'F'.

CUSTOMS AND CENTRAL EXCISE

SHILLONG

C.No. II(34)1/ET-1/91/Pt.I/

Dated - 27.4.95.

To,

The Assistant Collector of Central Excise,

\_\_\_\_\_ Central Excise Division

(ALL) The Assistant Collector of Customs

(Preventive) Agartala Customs (Preventive)

Division (ALL) The Branch-in-Charge.

\_\_\_\_\_ Branch, /Coll/Unit (Hqrs. Office) (ALL).

Sub : Re-fisation of Seniority of Ins-  
pectors appointed before 1.3.86  
Regarding.

\_\_\_\_\_

In continuation of this Office letter of  
even No. 15263-302(A) dated 24.10.94 on the above sub-  
ject and with a view to implement the judgement of  
Hon'ble C.A.T, Calcutta on O.A.No.925/92 the draft  
seniority list prepared and circulated to all con-  
cerned is now being finalised as under :-

2. Some affected promotee Inspectors have  
contended that as a similar case was sub-judiced be-  
fore the Hon'ble C.A.T, Guwahati (O.A.No.141/92) to  
which some representees are private respondents,  
their position in the seniority list should not have  
been disturbed till the final disposal of the case.  
~~NOTES~~ However, the Hon'ble C.A.T, (Guwahati) vide their  
order dated 30.7.92 on O.A. No. 141/92 hav empowered

Cont .....

This department to dispose of the representations of the applicants during the pendency of the case. Hence, draft Seniority list extending the relief as requested by the applicants was not incorrect or illegal.

3. Again, some of the Direct Recruit Inspectors affected by the revision have contended that all the promotee Inspectors who ~~xxxx~~ joined the grade at a later date, though in the ~~xx~~ same year, should be regarded to have become available through later selection and hence be placed junior to them. As has already been mentioned vide this Office letter dated 24.10.94 mentioned above, the underlining principle, as per C.A.T's Order, followed in this regard was para 3 of Ministry of personnel, D.O. & Pensions O.M.No. 35014/2/80-Estt(D) dated 7.2.86 which summarily, provides for rotation of Direct Recruit and promotee quota as per Recruitment Rules for fixing Seniority among Direct Recruit and promotee Officers becoming available through selection of the same year, irrespective of their date of joining. Hence the objections raised in this regard is not correct.

4. Further, some of the promotee Inspectors who were first promoted on ad-hoc basis have contended that their seniority be fixed with reference to the Year/Date they joined as Inspectors on ad-hoc basis, subsequently promoted on regular basis. Whereas the condition of such ad-hoc promotion was that

~~XX~~ such ad-hoc promotion will not confer on the Officers so promoted any claim for continued officiation in the grade and the period of such ad-hoc service will not count for Seniority confirmation orders qualifying service for further promotion.

5. Lastly, some of the promotee Inspectors have contended that the Recruitment Year in their case should be the year they passed the Departmental examination (written examination) for promotion to the grade of Inspector from lower grade and not the year they were actually promoted. The relevant instruction in this regard has clearly stated that the Recruitment year of Officers promoted to higher ~~grades~~ grade is the year in which the D.P.C was held.

In view of the above all the representations received against the Draft Seniority list have been considered carefully and ~~x~~ hereby disposed of and the Draft Seniority list is hereby made final without any further alterations. This will, however, be subject to the outcome of the SLP filed by the department before the Hon'ble Supreme Court against the judgement of the Hon'ble C.A.T, Calcutta in O.A. No. 925/92 and various other cases pending before the Hon'ble C.A.T Guwahati in this issue.

All the concerned Inspectors working under your charge may be informed suitably.

Sd/- Illigible  
Deputy Collector (P & V)  
Customs & Central Excise : Shillong.

Cont ....

Attested by  
A. K. Ray  
26.8.96

Annx.F/Contd.

C.No.II(34)1/ET-I/91/Pt-I/9466-550 dt. 27.4.95.

Copy to :-

1. Shri R.K. Mitra, Under Secretary, Govt. of India, Ministry of Finance, Department of Revenue, Central Board of Excise and Customs, North Block, New Delhi.
2. The Additional Collector of Customs (Preventive), Office of the Additional Collector of Customs (Preventive), New Checkon Road, Opposite Police Gate, Imphal-1.
3. The Assistant Collector (Judicial), Customs and Central Excise, Shillong.
4. Shri Nirmal Chandra Patra, Intelligence Officer, Narcotics Control Bureau, Eastern Zonal Unit, 4/2, Karaya Road, 3rd Floor, Calcutta-17.
5. All other Concerned Inspectors on deputation.
6. The General Secretary, Group 'C' Executive Officers Association, Customs and Central Excise, Shillong.
7. Guard file.

Sd/- EVA.M.R. HYNNIB TA  
Deputy Collector ( P & V )  
Customs & Central Excise:Shillong.

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